

(b) whether it has been brought to the attention of Government that due to the existing ban on the export of No. 1 Sheet Cutting Scrap, it is now exported, when rusty, as No. 2 Sheet Cutting scrap involving the country in the loss of valuable foreign exchange; and

(c) steps taken to avoid this situation?

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):**

(a) The information is not readily available.

(b) and (c). As No. 1 Sheet Cuttings are in great demand within the country, it is considered unlikely that they will be allowed to become rusty for export as No. 2 sheet cuttings.

#### **Fertilizer Plant in Madhya Pradesh**

**3741. Shri Birendra Bahadur Singh:** Will the Minister of Steel and Heavy Industries be pleased to refer to the reply given to Unstarred Question No. 2563 on the 5th June, 1962 and state:

(a) whether alternative arrangements are being made for the establishment of a fertiliser plant in Madhya Pradesh; and

(b) if so, by which time a final decision is likely to be taken?

**The Minister of Steel and Heavy Industries (Shri C. Subramaniam):**

(a) Alternative arrangements are under consideration.

(b) In the near future.

#### **Shares of Public Companies**

**3742. { Shri Morarka:  
Shri Bhagwat Jha Azad:**

Will the Minister of Finance be pleased to state:

(a) which public companies were allowed to increase their capital by the issue of further equity shares to their shareholders since 1st April, 1959;

(b) in respect of each of these public companies separately—

(i) what was the premium that was allowed to be charged over and above the par value of the share for the issue of further shares to the Indian shareholders;

(ii) what was the ratio of the premium to the face value of the share; and

(iii) what was the dividend on equity shares declared by these companies for the three years before that in which the issue of further share was made?

**The Minister of Finance (Shri Morarji Desai):** (a) A list showing the names of the public companies which were allowed to increase their capital by the issue of further equity shares to their shareholders from 1st April 1959 to 31st March 1962 is laid on the Table. [See Appendix IV annexure No 94].

(b) (i) and (ii) A list showing the names of the public companies which were allowed to issue further shares at a premium, the amount of premium per share to be charged over the par value and the percentage of premium to the face value is laid on the Table. [See Appendix IV annexure No. 95].

(b) (iii) Information is being collected and a statement showing the percentages of dividend on equity shares declared, by the companies listed in reply to part (b) (i) and (ii) above, for the three years before that in which the consent for further increase in capital was given, will be laid on the Table of the House as soon as it is ready.

#### **Acquisition of Land for Kalpa Township in H.P.**

**3744. Shri Virbhadra Singh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is proposed to acquire the agricultural land of peasants in

village Chin, (District Kinnaur), Himachal Pradesh for the establishment of the new township of Kalpa; and

(b) if so, whether it is not possible to construct the township of Kalpa outside the agricultural lands of the peasants?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). The question of selecting a suitable site for the location of the headquarters of Kinnaur district (Himachal Pradesh is under consideration and it will take some time to arrive at a decision.

#### **Border Districts of Punjab**

**3745. Shri Hem Raj:** Will the Minister of Home Affairs be pleased to state:

(a) the amount of money that has been allocated for the different development projects in the border districts of Punjab i.e. Lahaul and Spiti during 1962-63; and

(b) the amount that is specially meant for the construction of roads?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). A statement indicating the outlay so far approved for different development projects for the border districts of Lahaul for 1962-63 is placed on the Table of the House. [See Appendix IV, annexure No. 96].

#### **Development of Border Districts etc.**

**3746. Shri Hem Raj:** Will the Minister of Home Affairs be pleased to state:

(a) the money kept for the improvement of communications, roads and bridges during the Third Five Year Plan for the border districts and the Tribal and Scheduled Areas, State-wise; and

(b) the agency through which it is spent?

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** (a) and (b). The information has been called for from the

State Governments. A statement will be laid on the Table of the House as soon as the information becomes available.

#### **Amount for Welfare of Scheduled Tribes Etc.**

**3747. Shri Hem Raj:** Will the Minister of Home Affairs be pleased to state the amount sanctioned for the welfare of the Scheduled Tribes, Scheduled Areas and Backward Classes during 1961-62 and proposed to be spent during 1962-63. State-wise?

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** Two statements giving the required information are laid on the Table of the House. [Placed in Library. See L.T. No. 222/62].

#### **State Bar Councils**

**3748. Shri Hem Raj:** Will the Minister of Law be pleased to state:

(a) the names of the High Courts where Bar Councils have been constituted under the Advocates Act;

(b) whether they have framed their rules and if so, which of them; and

(c) whether any draft rules have been framed by the Supreme Court Bar Council for their guidance?

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):** (a) Bar Councils have been constituted in all the States under the Advocates Act, 1961.

(b) Sections 15 and 28 of the Act provide for framing of rules by the State Bar Councils. The Central Government is not aware of any rules having been framed by any of the State Bar Councils under any of these sections.

(c) There is no provision in the Advocates Act, for a Supreme Court